

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2430

ANSWERED ON:08.12.2011

IRREGULARITIES UNDER MGNREGS

Danve Shri Raosaheb Patil;Muttamwar Shri Vilas Baburao

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) the details of the amount involved under various irregularities committed under Mahatma Gandhi National Rural Employment Guarantee Scheme during each of the last three years and current year, State-wise;

(b) whether the Government proposes to withheld the next instalment in respect of States where large scale irregularities have been reported; and

(c) if so, the details thereof, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a): A total of 2574 complaints regarding irregularities of all types in implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the country have been received in the Ministry as on 10.11.2011. The State – wise details of complaints are given in Annexure. The complaints mainly relate to cases of job cards not provided, misappropriation of funds, engagement of contractors, forgery of muster roll, manipulation in job cards, under payment of wages, non-payment of wages, corruption and other irregularities, use of machinery, delay in payments etc. The details of amounts involved in various irregularities as alleged cannot be ascertained from such complaints, State-wise or year-wise As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law. The Ministry has been reminding State Governments about their duty under the Act to have the serious complaints investigated and take necessary action and to ensure that in cases of mis-appropriation and embezzlement of Government funds not only disciplinary action should be taken against the guilty officials but simultaneously criminal prosecution should also be initiated under Indian Penal Code and Prevention of Corruption Act, besides recovering the amount involved from the persons concerned in accordance with law.

(b) & (c): No decision has been taken to block or stop release of central funds under MGNREGA to any States under Section 27 (2) of the Act, as it may lead to stoppage of employment under MGNREGA in such States and would defeat the primary objective of the Act to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work.